

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 361/GT/2020

Subject : Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.

Petitioner : Pragati Power Corporation Limited

Respondents : BYPL & ors

Date of Hearing : **31.3.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Sahil Sood, Advocate, PPCL
Ms. Nikita Choukse, Advocate, PPCL
Shri Rahul Kinra, Advocate, BRPL & BYPL
Shri Aditya Ajay, Advocate, BRPL & BYPL
Shri Abhishek Srivastava, BYPL
Shri Sameer Singh, BYPL
Ms. Megha Bajpeyi, BRPL
Ms. Suparna Srivastava, Advocate, PSPCL
Shri Tushar Mathur, Advocate, PSPCL
Ms. Soumya Singh, Advocate, PSPCL
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Ms. Anju Thomas, Advocate, TPDDL

Record of Proceedings

The Petition was called out for virtual hearing.

2. At the outset, the counsel for the Respondents BRPL & BYPL prayed for time to file their replies in the matter. The learned counsel for the Petitioner PPCL also prayed that the Petitioner may be granted time to file its rejoinder to the replies of the respondents.

3. The Commission after considering the request of the parties, adjourned the matter.

4. The Petitioner is directed to furnish the following additional information on or before 13.5.2022, after serving copy to the Respondents:



(i) Revised Form 9A showing the details of item-wise additional capitalization claimed during 2014-19 period and also indicating the relevant regulations, under which the same is claimed;

(ii) Details of water charges, such as contracted quantum of water and allocated quantity, actual annual water consumption for last 5 years, rate of water charges, copy of notification of water charges and the actual water charges paid duly certified by the Auditor;

(iii) Actual operating parameters for the 2014-19 tariff period.

5. The Respondents shall file their replies in the matter, by 20.5.2022, after serving copy on the Petitioner, who may file its rejoinder, if any, by 27.5.2022. The parties shall ensure the completion of pleadings within the due dates mentioned and no further extension of time or adjournment shall be granted

6. The matter shall be listed in due course for which a separate notice shall be issued to the parties.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

